

Mr. Deputy-Speaker: The hon. Minister has said already that it is in the concurrent list and therefore he wants to consult the various State Governments. So far as the Central Government is concerned, it does not find any difficulty in accepting the limited purpose of the Bill. So far as the Indian Registration (Amendment) Act is concerned, this need not go before the Law Commission. It is only a question of time. Under the circumstances, the hon. Member moves for leave to withdraw the Bill. Is the House agreeable to leave being granted to withdraw the Bill?

Hon. Member: Yes.

The Bill was, by leave, withdrawn.

FACTORIES (AMENDMENT) BILL

(Substitution of section 59)

Shrimati Renu Chakravarty: I have got permission from Shri A. K. Gopalan not only to introduce this Bill, but also to pilot it in this House. I request that I may be allowed to introduce the Bill.

Mr. Deputy-Speaker: The practice has been that if any hon. Member is not able to be present to move for leave to introduce a Bill, he can authorise any other Member to do so, but on one condition, namely, that the subsequent stages of the Bill are also entrusted to that particular person who is authorised to make the motion. In this case, the authorisation is there and there is no difficulty.

Shrimati Renu Chakravarty: I beg to move for leave to introduce a Bill further to amend the Factories Act 1948.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Factories Act, 1948".

The motion was adopted.

Shrimati Renu Chakravarty: I introduce the Bill.

WORKMEN'S COMPENSATION (AMENDMENT) BILL

(Insertion of new section 3A)

Shrimati Renu Chakravarty: I beg to move for leave to introduce a Bill further to amend the Workmen's Compensation Act, 1923.

Mr. Deputy-Speaker: The Bill is in the name of Shri A. K. Gopalan.

Shrimati Renu Chakravarty: I have already obtained permission.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the workmen's Compensation Act, 1923".

The motion was adopted.

Shrimati Renu Chakravarty: I introduce the Bill.

CHILD MARRIAGE RESTRAINT (AMENDMENT) BILL

(Amendment of sections 2 and 4)

Pandit Thakur Das Bhargava: I regret very much that advised as I am I do not want to make this motion today.

Shrimati Renu Chakravarty: Should he not withdraw the Bill?

Mr. Deputy-Speaker: The hon. Member cannot be compelled to make the motion. He should move for leave to withdraw the Bill only if he has moved the motion for consideration. Though he has given notice, he has not moved it. It is as good as his being absent.

BENARES HINDU UNIVERSITY (AMENDMENT) BILL

(Amendment of section 17)

Shri Raghunath Singh (Benares Distt.—Central): I beg to move:

"That the Bill further to amend the Benares Hindu University Act, 1915 be taken into consideration."